

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 885 of 2012

Gopal Prasad..... **Petitioner(s)**

Versus

State of Jharkhand & Anr..... **Opp. Party(s)**

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Coram: The Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

For the petitioner : Mr. M. S. Mittal, Sr. Advocate.

For the State : A.P.P.

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5/25.06.2020 Mr. M.S.Mittal, senior counsel appearing for the petitioner submits that during pendency of this criminal miscellaneous petition, challenging the FIR, charge sheet has already been filed and cognizance has already been taken. Therefore, he prays to withdraw this criminal miscellaneous petition with a liberty to challenge the order taking cognizance by filing a separate application.

Considering his submission, prayer is allowed.

Let this criminal miscellaneous petition be dismissed as withdrawn with the liberty aforesaid.

In view of the withdrawal of the main petition, I.A. No.2042 of 2020, also stands disposed of.

(Ananda Sen, J)